

GOVERNMENT OF INDIA
MINISTRY OF POWER
RAJYA SABHA
UNSTARRED QUESTION NO.951
ANSWERED ON 27.07.2026

INCIDENTS OF THE FALLING HIGH-TENSION ELECTRIC POLES/WIRES

951 # SHRI NEERAJ DANGI:

Will the Minister of **POWER** be pleased to state:

- (a) the State-wise detail of complaints received regarding electric poles falling or high-tension wires snapping during the past two years;
- (b) the State-wise detail of the number of human and animal deaths caused by such incidents;
- (c) whether such incidents are a result of negligence on the part of officials, if so, the detail of actions taken against the concerned officials; and
- (d) the strict steps taken by Government for the regular inspection of electricity lines in order to prevent such accidents in the future?

A N S W E R

THE MINISTER OF STATE IN THE MINISTRY OF POWER

(SHRI SHRIPAD NAIK)

(a) to (d): CEA (Measures relating to Safety and Electric Supply) Regulations, 2023, specify safety measures for construction, operation and maintenance of power stations, sub-stations, transmission and distribution lines. These regulations lay down the safety measures for electrical installations and provide for periodic inspection and testing of electrical installations. In addition, the CEA (Technical Standards for Construction of Electrical Plants and Electric Lines) Regulations, 2022, contain specific provisions for strengthening of poles and wires in disaster prone areas and coastal areas to withstand severe environmental stress. Above Regulations are applicable to all entities who generate, transmit or distribute electricity.

As per information provided by the Chief Electrical Inspector of the respective states, on Electrical Accident Data Monitoring System (EADMS) portal maintained by CEA, the state-wise details of total number of fatalities caused by the snapping of electrical conductors are enclosed at **Annexure**.

Further, electricity is a concurrent subject and power distribution is handled by distribution utilities that function under the guidance of their respective State Electricity Regulatory Commissions (SERC) and State Governments. As per the Electricity Act, 2003, distribution of electricity is a licensed activity and it is the duty of the respective distribution licensee to develop and maintain an efficient and safe distribution system in its area of supply. Hence, the responsibility for taking necessary measures for the upgradation and maintenance of the distribution system and regularly checking the structural strength of poles and wires of High Tension (HT) and Low Tension (LT) lines to ensure quality and reliable power supply, rests with the respective distribution utilities, including taking action on complaints in this regard.

ANNEXURE REFERRED IN REPLY TO PARTS (a) TO (d) OF UNSTARRED QUESTION NO. 951 ANSWERED IN THE RAJYA SABHA ON 27.07.2026

Number of electrical accident deaths due to snapping of conductors

Name of the State/UT	2024-2025		2025-2026	
	Human fatal	Animals fatal	Human fatal	Animals fatal
Andhra Pradesh	39	111	159	0
Arunachal Pradesh	0	1	0	1
Assam	17	27	18	44
Bihar	0	0	0	0
Chhattisgarh	20	110	0	0
Goa	0	0	0	5
Gujarat	17	182	21	169
Haryana	1	0	8	1
Himachal Pradesh	1	0	0	0
Jharkhand	7	19	16	31
Karnataka	64	187	59	197
Kerala	12	35	21	13
Madhya Pradesh	37	80	46	67
Maharashtra	72	637	103	954
Manipur	1	0	2	0
Meghalaya	2	0	0	0
Mizoram	1	0	1	0
Nagaland	0	0	0	0
Odisha	4	1	4	17
Punjab	1	0	0	0
Rajasthan	0	0	2	0
Sikkim	0	0	0	0
Tamil Nadu	33	140	34	113
Telangana	2	28	1	11
Tripura	5	12	0	12
Uttar Pradesh	216	307	163	102
Uttarakhand	1	4	4	21
West Bengal	9	14	6	11
Andaman and Nicobar Islands	0	0	0	0
Chandigarh	0	0	NR	NR
Dadra and Nagar Haveli and Daman and Diu	1	0	0	1
Delhi (National Capital Territory of Delhi)	1	0	3	0
Jammu and Kashmir	2	2	12	12
Ladakh	0	0	0	0
Lakshadweep	0	0	0	0
Puducherry	0	2	0	0
Total	566	1899	683	1782

NR- Not Received from State/UT
